

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2755/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.21.08.2019/NCLAT/UR/1072

In the matter of:

State Bank of India & Anr. Appellants

Versus

Visa Steel Limited & Anr. Respondents

Appearance: Ms. Jasveen Kaur, Advocate for the Appellants.

04.09.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 21.08.2019 and the Office after scrutiny of the Memo of Appeal on 22.08.2019, intimated the defects and returned the Memo of Appeal to the Appellants on the same day. The Appellants re-filed the Memo of Appeal on 02.09.2019. It is stated in the Interlocutory Application (IA) that since the Appellants reside outside Delhi, the documents required to cure the defects were delivered only on 28 July 2019, therefore, a considerable amount of time was spent on receiving the documents. Hence, there is delay of 2 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellants and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 06.09.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar